

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2018

Subject : Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.

Date of Hearing : 20.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Gokak Power and Energy Limited (GPEL)

Respondents : NLDC and Others

Parties present : Ms. Swapna Seshadri, Advocate, GPEL
Shri Ashwin Ramanatham, Advocate, GPEL
Shri Arjun Krishnan, Advocate, NLDC
Shri Ankur Singh, Advocate, NLDC
Shri Kaustav Som, Advocate, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions to the Respondents for issuance of Renewable Energy Certificate (REC) accreditation and registration of the Petitioner under the Renewable Energy Certificate mechanism and other consequential reliefs. Learned counsel submitted that the Petitioner has endeavoured to get the ABT metering done in as expeditious manner as possible. In the circumstances, it would be extremely unjust and unfair to deny the benefits of RECs to the Petitioner for the period from April, 2016 to June, 2017 only for reason of delay caused in completion of ABT meter installations.

2. Learned counsel for the Respondent submitted that the Petitioner has not submitted Energy Injection Report. Learned counsel further submitted that the NLDC is obligated to issue RECs as per the actual generations of energy which is duly verified/ certified at the end of the SLDCs. In the event of non-availability of such verifiable data/reading at the hand of the NLDCs or the SLDC, issuance of RECs is not possible and beyond REC Regulations.

3. After hearing the learned counsels for the parties, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**